ITEM NO.15 Cour	t 8 (Video Conferencing)	SECTION PIL-W
SU	PREME COURTOFI RECORD OF PROCEEDINGS	NDIA
Writ Petition(s)(Civil) No(s). 33/2021		
SALONI GAUTAM	VERSUS	Petitioner(s)
UNION OF INDIA & OR		Respondent(s)
(FOR ADMISSION)		
Date :25-01-2021 This petition was called on for hearing today.		
CORAM :		
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE HRISHIKESH ROY		
For Petitioner(s)	Mr. Omprakash Ajitsingh Pari Mr. Dushyant Tiwari, Adv. Mr. Yudhvir Dalal, Adv.	ihar, AOR
For Respondent(s)	Mr. Chirag M Shroff, Adv. Ms. Abhilasha Bharti, Adv. Mr. Sushant Dogra, Adv.	
UPON hearing the counsel the Court made the following O R D E R		
The petitioner is a law student and seeks to		

file a petition raising the issue of inaction of Governments in appointing President and members/staff of Districts and State Consumer Disputes Redressal Commissions across India. It is also the say of the petitioner that the material in support thereof has been filed with the petition and the infrastructure also leaves much to be desired.

We have no doubt that the issue raised is important. But the petitioner, law student has filed a very sketchy petition. It does not show proper ground work being done. We have given a thought to the matter and consider it too important an issue to be thrown out because of the laxity in collection of material and placing the same before us and thus consider it appropriate that the same should be converted into a suo moto proceeding to enquire into the issue placed before us.

We appoint Mr. Aaditya Narain, learned counsel led by Mr. Gopal Shankaranarayan, learned senior counsel as Amicus to assist us in the matter and they may take the services of any Advocate on We expect them to obtain the requisite record. material and to analyse the same and to facilitate the data to be placed before us and thus consider it appropriate to issue notices to all the respondents before us who would be able to show as to how many posts are occupied, how many are vacant and what is the nature of infrastructure which has been made available as consumer rights are important rights and non-manning of posts and inadquate infrastructure would deprive citizens of a redressal of the grievances.

Let Court notice issue returnable on 22.02.2021.

[CHARANJEET KAUR][ANITA RANI AHUJA]ASTT. REGISTRAR-cum-PSASSISTANT REGISTRAR

2